



2026:AHC:19974

HIGH COURT OF JUDICATURE AT ALLAHABAD

WRIT - B No. - 350 of 2026

Gatte Lal

.....Petitioner(s)

Versus

State Of U.P. And 2 Others

.....Respondent(s)

Counsel for Petitioner(s)	:	Himanshu Pandey
Counsel for Respondent(s)	:	Achal Singh, C.S.C.

Court No. - 55

HON'BLE CHANDRA KUMAR RAI, J.

1. Heard Sri Himanshu Pandey, learned counsel for the petitioner, Sri M.N. Mishra, learned Addl. C.S.C. for the state-respondents and Sri Achal Singh, learned counsel for the respondent-gaon sabha.
2. The instant writ petition has been filed, seeking a writ of mandamus, commanding respondent no.2/Board of Revenue, U.P. at Prayagraj to decide Revision No.3257 of 2018, pending before him within the stipulated period.
3. Counsel for the petitioner states that revision arising out of the suit for partition, is pending before respondent no.2/Board of Revenue since 2018. It is further submitted that parties have entered into compromise, as such, appropriate direction be issued for the expeditious disposal of the pending revision, in accordance with law.
4. Considering the facts and circumstances of the case, without expressing any opinion on the merits of the case, this petition is disposed of with the direction to respondent no.2/Board of Revenue, U.P. at Prayagraj to decide the aforesaid proceedings to its logical conclusion, as expeditiously as possible, preferably within a period of 2 months, from the date of production of a certified copy of this order before the authority concerned, after affording proper opportunity of hearing to the parties concerned, in accordance with law.

January 29, 2026
C.Prakash

(Chandra Kumar Rai,J.)